

OUT TODAY

SUPREME COURT OF INDIA
CASH & ACCOUNTS-II

Dated: 18.5.2010

To:

All Nationalized Banks

Sir,

I am to inform you that the following amount is available with Supreme Court of India for being kept in Fixed Deposits for the period indicated against the amount to be invested.

<i>Sl. No.</i>	<i>Amount</i>	<i>Date of maturity</i>	<i>period of deposit</i>
1	Rs.14,55,07,240/- (Rupees Fourteen Crore Fifty Five Lakh Seven Thousand Two Hundred Forty only) + interest	19.6.2010	Three months


You are requested to offer, in a sealed cover, the highest rate of interest for these deposits. You are also requested to inform the net worth of your bank along with your offer. The offer along with the net worth of the bank should be handed over personally to the undersigned under acknowledgment, upto 4.30 p.m. On 16.6.2010 (Wednesday). No offer will be entertained after the stipulated time and date. The amount and date of opening the bid should be mentioned on the sealed cover in which the offer is sent. The sealed cover shall be opened by Registrar (Admn.) at 5.00 p.m. on the same day. Your authorized representative is requested to remain present in the room of the Registrar at that time.

Opening of the tender shall be followed by open bidding for quoting rate higher than the highest rate offered in writing by any bank in response to this letter. The highest rate offered by any bank in response to this letter will be taken as floor/ reserve rate and bidding will be permissible only at a higher rate. The bids will have to be given on the spot and the highest bid will be accepted by Registrar (Admn.). In case, the interest rate offered by more than one banks is same, the deposit will be given to the bank having highest net worth.

You are, therefore, requested to authorize an officer for attending the office of Registrar (Admn.) to offer a rate higher than the rate quoted in the tender.

Thanking you.

Yours faithfully,


(ASHA HANS)
Deputy Registrar
Supreme Court of India